

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH.

**SR.NO.42
C.P.NO.060/00051/2015 IN
O.A. NO.060/00245/2014**

RAKESH KUMAR & OTHERS VS. MAJ GENL. P.D. HALLUR

25.04.2016

Present: Mr. Barjesh Mittal, counsel for the petitioners.
Mr. Arvind Moudgil, counsel for the respondents.

1. Learned counsel for the respondents seeks and is allowed permission to place on record compliance affidavit along with Annexure R-1. Copy supplied to the other side.
2. In view of the above, learned counsel for the respondents submits that the orders of this Court have been complied with provisionally, subject to the outcome of the pending Writ Petition filed by them against the order of this Court and as such it may be dismissed as having been satisfied.
3. Learned counsel for the petitioner could not raise any objection to the aforesaid prayer except that he be given liberty to file an Executive Application, if anything is found to be still payable to the applicant(s).
4. Dismissed as satisfied, with the liberty aforesaid.


**(SANJEEV KAUSHIK)
MEMBER (J)**

HC*